

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
POLLUTION BY SLAUGHTER HOUSES

3421

Shri Nand Kumar Sai

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :-

- (a) whether a large number of illegal slaughter houses are polluting water of various important rivers and drinking water in the country;
- (b) if so, whether Government has conducted any study in this regard;
- (c) if so, the details thereof;
- (d) whether NHRC has also issued any orders in this regard;
- (e) if so, the details thereof; and
- (f) the remedial measures taken by Government to check such activities of the slaughter houses ?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS

(SHRI JAIRAM RAMESH)

(a) to (f) As reported by CPCB, the Ministry of Agriculture have conducted a survey to identify the registered and unregistered slaughter houses in the country. The local municipal and administrative authorities are to take action for stopping all unauthorised activities including slaughtering of animals. The measures taken by the Central Government to check pollution of rivers in various parts of the country from slaughter houses include notification of effluent standards under the Environment (Protection) Act, 1986. The State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) are empowered to grant consent to slaughter houses for discharge of effluent/emission as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Central Pollution Control Board has published "Solid waste management in slaughter house" to guide the State Pollution Control Boards/Pollution Control Committees and slaughter houses in taking pollution control measures. Training and awareness programmes are organized for the officials of the State Governments and slaughter houses. The National Human Rights Commission (NHRC) had made recommendations to the Uttar Pradesh Government on closure of the illegal abattoir in Meerut. Subsequently, on submission of the action plan by the State Government, to control air and water pollution, the NHRC further recommended, as an interim measure, setting up of a temporary abattoir with ETP and the animal remains be disposed of by a private rendering plant. The NHRC directed the Municipal Commissioner and District Magistrate, Meerut to ensure demolition of the unauthorised furnaces.